

\232ITEM NO.40

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 1634/2016

YOGENDRA KUMAR

Appellant(s)

VERSUS

U.P.AVAS EVEM VIKAS PARISHAD & ORS.

Respondent(s)

WITH

C.A. No. 1635/2016

C.A. No. 1901/2016

(With appln.(s) for directions and )

C.A. No. 1902/2016

C.A. No. 1895/2016

(With appln.(s) for directions and )

Date : 08/02/2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Jatin Zaveri, Adv.

Mr. P. Narasimhan, Adv.

Ms. Ruchira Gupta, Adv.

Mr. Anurag Sharma, Adv.

Mr. Shishir Deshpande, Adv.

For Respondent(s)

Mr. Abhishek Kumar Singh, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Sudeep Kumar, Adv.

Mr. Abhisth Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Service is complete in all the matters.

Statement of case has not been filed by the parties in any of the matters and statutory period has expired.

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Last opportunity of three weeks; time is granted to the Ld. Counsel for the appellant for filing affidavit of valuation in all the matters.

Registry to process all the matters for listing immediately thereafter before the Hon'ble Court, if affidavit of valuation is filed and if it is not filed within the given time, process the matters for listing before the Hon'ble Judge in Chambers for further directions.

(PAWAN DEV KOTWAL)

Registrar